

Seventeenth Series, Vol. XXIII No.16

Monday, March 20, 2023

Phalguna 29, 1944 (Saka)

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Seventeenth Lok Sabha)



(Vol. XXIII Contains Nos. 11 to 20)

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NEW DELHI

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CONTENTS**Seventeenth Series, Vol. XXIII, Eleventh Session, 2023/1944 (Saka)****No 16, Monday, March 20, 2023/ Phalgun 29, 1944 (Saka)****SUBJECT****PAGES****WRITTEN ANSWERS TO QUESTIONS**

15

Starred Question Nos. 261 to 280

Unstarred Question Nos. 2991 to 3220

PAPERS LAID ON THE TABLE	18-51
COMMITTEE ON PUBLIC UNDERTAKINGS	
19 th Report	52
JOINT COMMITTEE ON THE JAN VISHWAS (AMENDMENT OF PROVISIONS) BILL, 2022	
Report	53
COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES	
Statement	54
STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS	
17 th and 18 th Reports	55
STANDING COMMITTEE ON WATER RESOURCES	
20 th to 22 nd Reports	56
STANDING COMMITTEE ON HOME AFFAIRS	
242 nd to 244 th Reports	57
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT, FORESTS AND CLIMATE CHANGE	
373 rd to 379 th Reports	58

**STANDING COMMITTEE ON HEALTH AND FAMILY
WELFARE**

143rd to 145th Reports 59

**STANDING COMMITTEE ON PERSONNEL, PUBLIC
GRIEVANCES, LAW AND JUSTICE**

126th to 130th Reports 60

**STATEMENT CORRECTING REPLY TO UNSTARRED
QUESTION NO 5085 DATED 04.04.2022 REGARDING CLUBBING
OF LOANS ALONGWITH REASONS FOR DELAY**

61-66

BUSINESS OF THE HOUSE

67-68

MATTERS UNDER RULE 377

69

- (i) Need to sanction a sports training centre in Satna Parliamentary
Constituency

Shri Ganesh Singh

70

- (ii) Need to provide social security benefits to beedi workers
in Kaushambi Parliamentary Constituency, Uttar
Pradesh and also construct an ESIC Hospital in the area

Shri Vinod Kumar Sonkar

71

- (iii) Need to make transportation of coal in Jharkhand in
covered trucks and rail wagons compulsory

Shri Jayant Sinha

72

- (iv) Need to make treatment of cancer and other serious diseases affordable for lower and middle class

Shri Dilip Saikia

73

- (v) Need to construct by-pass roads at Kurukshetra Ladwa and Radaur in Haryana

Shri Nayab Singh Saini

74

- (vi) Need to increase the honorarium of cooks employed in government schools

Shri Chhedhi Paswan

75

- (vii) Regarding doubling of Maksi-Ruthiyai Railway section in Madhya Pradesh

Shri Rodmal Nagar

76

- (viii) Regarding construction of ring road in Siddharthanagar district, Uttar Pradesh

Shri Jagdambika Pal

77

- (ix) Need to establish a medical college in Aurangabad, Bihar

Shri Sushil Kumar Singh

78

- (x) Need to include blocks in Latur district of Maharashtra under the Aspirational Blocks Programme

Shri Sudhakar Tukaram Shrangare

79

- (xi) Need to include Rajasthani language in the Eighth Schedule to the Constitution

Shri P. P. Chaudhary

80

- (xii) Need to establish a National Centre of Excellence for sports persons in Jaipur, Rajasthan

Shri Ramcharan Bohra

81

- (xiii) Need to check the effects of erosion on coal depot at Gourhati Ghat along Railway Goods Warehouse

Shrimati Locket Chatterjee

82

- (xiv) Regarding refund of money to people who invested in Pearls Agrotech Corporation Limited

Shri Subhash Chandra Baheria

83

- (xv) Regarding opening of Land Customs Station in Kuliang village, Jaintia Hills

Shri Vincent H. Pala

84

- (xvi) Regarding Kishanganj - Jalalgarh Railway line project

Dr. Mohammad Jawed

85

- (xvii) Need to address solid Waste Management treatment in the country

Shri K. Muraleedharan

86

(xviii) Regarding setting up of a Defence Research Centre
in Dharmapuri Parliamentary Constituency

Dr. DNV Senthilkumar S.

87

(xix) Regarding effective implementation of Samagra
Shiksha Scheme to tackle children drop out problem

Shrimati Aparupa Poddar

88

(xx) Regarding proper implementation of ban on single
use plastic

Shri Sridhar Kotagiri

89

(xxi) Regarding pollution in Mumbai Metropolitan Region

Shri Rahul Ramesh Shewale

90

(xxii) Need to include Supaul district in the Aspirational
Districts Programme

Shri Dileshwar Kamait

91

(xxiii) Regarding issues pertaining to management of Covid
in Odisha

Kumari Chandrani Murmu

92

(xxiv) Need to establish a Central Agriculture University in
Azamgarh, Uttar Pradesh and start operation of flights
from the Manduri Airport

Shrimati Sangeeta Azad

93

(xxv) Regarding four laning of NH between Khagaria and Purnia and expeditious construction of NH No 107 in Bihar

Choudhary Mehboob Ali Kaiser

94

(xxvi) Regarding remodeling of Guntur yard

Shri Jayadev Galla

95

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LOK SABHA DEBATES

LOK SABHA

Monday, March 20, 2023/ Phalguna 29, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

11.00 hrs

[Translation]

HON. SPEAKER: Question Hour. Question no.261.

Shri Dilip Saikia.

... (*Interruptions*)

SHRI DILIP SAIKIA: Hon. Sir, Thank you very much.... (*Interruptions*)

HON. SPEAKER: Hon. Members, this is Question Hour. Hon. Members, I will give all of you ample opportunity after the Question Hour.

... (*Interruptions*)

HON. SPEAKER: Let the Question Hour run now. You can give notice after the Question Hour. I will allow all those Hon. Members to speak who give notices under the rules/procedures. Therefore, I am requesting all of you to let the Question Hour run in the House.

... (*Interruptions*)

HON. SPEAKER: This house belongs to all of you. I request all of you to take your seats and let the House run. This House belongs to you. The country wants to see the House function. Therefore, my request is to you and them also. All of you, please take your seats. I will give ruling under the rules after the Question Hour on the notice of Motion of Adjournment which has been given by you, I will give ruling after the question hour. All the Hon. Members whose notices of Adjournment Motion are in order under the rules will get adequate opportunity to speak.

... (*Interruptions*)

HON. SPEAKER: The House belongs to all of you. Everyone has the right to speak, but it's permitted within the rules. You may kindly take your seat. You also kindly take your seat. Let the Question Hour run.

... (*Interruptions*)

HON. SPEAKER: Why are you shouting slogans? Let the House run. Why are you shouting slogans? Hon. Members, this House is not meant for shouting of slogans.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, this is not appropriate. This House is not meant for shouting slogans.

... *(Interruptions)*

HON. SPEAKER: Please take your seats. If you want that Parliament should function, Parliament should run, will you bring placards for this? Is this how you will make Parliament function? Are you bringing placards to facilitate the functioning of Parliament?

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please put down the placards. No one comes with placards if Parliament has to function.

... *(Interruptions)*

HON. SPEAKER: Don't you want the House to function? Don't you want the Question Hour to run?

... *(Interruptions)*

HON. SPEAKER: I will allow you, I will definitely allow you. If I do not allow the Adjournment Motion under the rules after the Question Hour, then you have the right to speak afterward.

... *(Interruptions)*

HON. SPEAKER: This House belongs to all.

... *(Interruptions)*

HON. SPEAKER: You should come, take your seat and have discussion. You should come to the Chamber and participate in the discussion. The ruling party as well as the Opposition party should come. We all together will find a way out and run the House. We will have discussion on your specific issues as well.

... (*Interruptions*)

HON. SPEAKER: I request you to let the House run because only then I can run the House.

... (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 261 to 280)

(Unstarred Question Nos. 2991 to 3220)

***For Questions, please refer to Master copy of English version, placed in Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

HON. SPEAKER: As you do not want to see the House run, the House stands adjourned to meet again at 2 o'clock.

11.07hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, I request all of you to take your seats.

... (Interruptions)

HON. CHAIRPERSON: Hon. Members, Notices of Adjournment Motion have been received on few subjects. Hon. Speaker has not allowed any notice of Adjournment Motion.

... (Interruptions)

14.01hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now the Papers will be laid on the Table.

Item No. 1 - Shri Arjun Ram Meghwal ji.

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my senior colleague, Shri Rao Inderjit Singh ji, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) The Nidhi (Amendment) Rules, 2023 published in Notification No. G.S.R. 35(E) in Gazette of India dated 20th January, 2023.
- (2) The Companies (Authorised to Register) Amendment Rules, 2023 published in Notification No. G.S.R. 39(E) in Gazette of India dated 20th January, 2023.
- (3) The Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2023 published in Notification No. G.S.R. 41(E) in Gazette of India dated 21st January, 2023.
- (4) The Companies (Incorporation) Amendment Rules, 2023 published in Notification No. G.S.R. 42(E) in Gazette of India dated 21st January, 2023.
- (5) The Companies (Registration of Foreign Companies) Amendment Rules, 2023 published in Notification No. G.S.R. 36(E) in Gazette of India dated 20th January, 2023.
- (6) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2023 published in Notification No. G.S.R. 37(E) in Gazette of India dated 20th January,

2023.

- (7) The Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2023 published in Notification No. G.S.R. 38(E) in Gazette of India dated 20th January, 2023.
- (8) The Companies (Accounts) Amendment Rules, 2023 published in Notification No. G.S.R. 40(E) in Gazette of India dated 20th January, 2023.
- (9) The Companies (Share Capital and Debentures) Amendment Rules, 2023 published in Notification No. G.S.R. 43(E) in Gazette of India dated 23rd January, 2023.
- (10) The Companies (Management and Administration) Amendment Rules, 2023 published in Notification No. G.S.R. 44(E) in Gazette of India dated 23rd January, 2023.
- (11) The Companies (Registration Offices and Fees) Amendment Rules, 2023 published in Notification No. G.S.R. 45(E) in Gazette of India dated 23rd January, 2023.
- (12) The Companies (Miscellaneous) Amendment Rules, 2023 published in Notification No. G.S.R. 46(E) in Gazette of India dated 24th January, 2023.

[Placed in Library, See No. LT 9129/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my senior colleague Shri Shripad Yesso Naik Ji, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2021-2022.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9130/17/23]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 and 6 of the Marine Aids to Navigation Act, 2021:-

- (i) S.O. 445(E) published in Gazette of India dated 30th January, 2023, (notifying designation of aids to navigation as general aids to navigation.
- (ii) S.O. 711(E) published in Gazette of India dated 15th February, 2023, notifying appointment of Central Advisory Committee for a period of two years with effect from the date of publication of the notification comprising persons, mentioned therein.

[Placed in Library, See No. LT 9131/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN
RAM MEGHWAL):** Sir, with your permission I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2021-2022.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9132/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) and audited accounts of the Allahabad Museum, Prayagraj for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Prayagraj, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9133/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9134/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2021-2022.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9135/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Victoria Memorial Hall, Kolkata, for the year 2021-2022.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9136/17/23]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. (RETD.) V. K. SINGH): I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the AI Engineering Services Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the AI Engineering Services Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the AI Airport Services Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the AI Airport Services Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Alliance Air Aviation Limited, New Delhi, for the year 20212022.
 - (ii) Annual Report of the Alliance Air Aviation Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9137/17/23]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES (SHRI KRISHAN PAL): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Electricity (Amendment) Rules, 2022, published in Notification No. G.S.R .911(E) in Gazette of India dated 29th December, 2022.

[Placed in Library, See No. LT 9138/17/23]

- (2) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Preparation of Annual Report) Amendment Rules, 2023, published in Notification No. G.S.R.57(E) in Gazette of India dated 27th January,2023

[Placed in Library, See No. LT 9139/17/23]

- (3) The Joint Electricity Regulatory Commission for the Union territory of Jammu and Kashmir and Union territory of Ladakh (Preparation of Annual Report) Rules 2023, published in Notification No. G.S.R. 58(E) in Gazette of India dated 27th January, 2023.

[Placed in Library, See No. LT 9140/17/23]

- (4) The Electricity (Promoting Renewable Energy through Green Energy Open Access) Amendment Rules, 2023, published in Notification No. G.S.R.59 (E) in Gazette of India dated 27th January, 2023.

[Placed in Library, See No. LT 9141/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Sir, I beg to lay the following papers on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.124(E) published in Gazette of India dated 23rd February,2023, together

with an explanatory memorandum seeking to exempt the Basic Customs Duty on vessels and other floating structures for breaking up till 31st March, 2025.

- (ii) G.S.R.154(E) published in Gazette of India dated 28th February, 2023, together with an explanatory memorandum making certain amendments in Notification No. 104/94-Customs dated the 16th March, 1994.
- (iii) G.S.R.169(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in Notification No. 30/2022-Customs dated the 24th May, 2022.
- (iv) G.S.R.170(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in Notification No. 50/2017-Customs dated the 30th June, 2017.

[Placed in Library, See No. LT 9142/17/23]

(2) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 38 of Central Excise Act, 1944:-

- (i) G.S.R. 102(E) published in Gazette of India dated 15th February,2023 , together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (ii) G.S.R. 103(E) published in Gazette of India dated 15th February,2023, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 to reduce the Special Additional Excise Duty on exports of Diesel.
- (iii) G.S.R. 166(E) published in Gazette of India dated 3rd March, 2023,together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.

- (iv) G.S.R. 167(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated 30th June, 2022 to reduce the Special Additional Excise Duty on exports of Diesel.
- (v) G.S.R. 168(E) published in Gazette of India dated 3rd March, 2023, together with an explanatory memorandum making certain amendments in the Notification No. 10/2022-Central Excise, dated 30th June, 2022 to reduce the road and infrastructure cess on exports of Diesel.

[Placed in Library, See No. LT 9143/17/23]

- (3) A copy of the Notification No. G.S.R.153(E) (Hindi and English Versions) published in Gazette of India dated 28th February, 2022 making certain amendments in the Notification No. 01/2017-Compensation cess (Rate) dated 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017.

[Placed in Library, See No. LT 9144/17/23]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Tax Act, 2017:-

- (i) G.S.R.141(E) published in Gazette of India dated 28th February, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 01/2023-Central Tax (Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that entrance examinations for admission to educational institutions, conducted by any authority, board or body set up by the Central or State Government including National Testing Agency for conduct of entrance examinations shall be exempt from GST.
- (ii) G.S.R.142(E) published in Gazette of India dated 28th February, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Central Tax (Rate) dated 28th June, 2017 based on

recommendation of the 49th GST Council so as to provide that same dispensation as available to Central Government and State Government with regards to payment of GST under Reverse Charge Mechanism, shall be extended to the Courts and Tribunals in respect of their commercial activities such as renting of immovable property.

- (iii) G.S.R. 147(E) published in Gazette of India dated 28th February, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Central Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 49th meeting.
- (iv) G.S.R. 150(E) published in Gazette of India dated 28th February, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Central Tax (Rate) dated the 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting.

[Placed in Library, See No. LT 9145/17/23]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R. 143(E) published in Gazette of India dated 28th February, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 09/2017-Integrated Tax(Rate) dated the 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that entrance examinations for admission to educational institutions, conducted by any authority, board or body set up by the Central or State Government including National Testing Agency for conduct of entrance examinations shall be exempt from GST.
- (ii) G.S.R. 144(E) published in Gazette of India dated 28th February, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Integrated Tax(Rate) dated 28th June, 2017 based on

recommendation of the 49th GST Council so as to provide that same dispensation as available to Central Government and State Government with regards to payment of GST under Reverse Charge Mechanism, shall be extended to the Courts and Tribunals in respect of their commercial activities such as renting of immovable property.

- (iii) G.S.R.148(E) published in Gazette of India dated 28th February,2022, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Integrated Tax (Rate)dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 49th meeting.
- (iv) G.S.R. 151(E) published in Gazette of India dated 28th February,2022, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Integrated Tax (Rate)dated the 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting. (2022)

[Placed in Library, See No. LT 9146/17/23]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.145(E) published in Gazette of India dated 28th February,2022, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax(Rate) dated 28th June, 2017 based on recommendation of the 49th GST Council so as to provide that entrance examinations for admission to educational institutions, conducted by any authority, board or body set up by the Central or State Government including National Testing Agency for conduct of entrance examinations shall be exempt from GST.
- (ii) G.S.R.146(E) published in Gazette of India dated 28th February,2022, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Union Territory Tax(Rate) dated 28th June, 2017

based on recommendation of the 49th GST Council so as to provide that same dispensation as available to Central Government and State Government with regards to payment of GST under Reverse Charge Mechanism, shall be extended to the Courts and Tribunals in respect of their commercial activities such as renting of immovable property.

- (iii) G.S.R. 149(E) published in Gazette of India dated 28th February,2022, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017- Union Territory Tax(Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 49th meeting.
- (iv) G.S.R. 152(E) published in Gazette of India dated 28th February,2022, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017- Union Territory Tax(Rate) dated the 28th June, 2017 to give effect to changes as recommended by GST Council in its 49th meeting.

[Placed in Library, See No. LT 9147/17/23]

- (7) A copy of the Customs Tariff (Determination of Origin of Goods under the India-Australia Economic Cooperation and Trade Agreement) Rules,2022 (Hindi and English versions) published in Notification No. G.S.R. 897(E) dated 22nd December, 2022, together with an explanatory memorandum under Section 10 of the Customs Tariff Act, 1975.

[Placed in Library, See No. LT 9148/17/23]

- (8) A copy of the Notification No. G.S.R. 891(E) (Hindi and English Versions) published in Gazette of India dated 20th December, 2022, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R. 467(E) dated the 1st July, 2021 issued under Section 151B of the Customs Act, 1962.

[Placed in Library, See No. LT 9149/17/23]

- (9) A copy each of the following Notifications (Hindi and English versions) under Section

31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/119 dated 2nd February, 2023.
- (ii) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/120 dated 7th February, 2023.
- (iii) The Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/121 dated 7th February, 2023.
- (iv) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/122 dated 14th February, 2023.
- (v) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/123 dated 14th February, 2023.
- (vi) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/125 dated 28th February, 2023.
- (vii) The Securities and Exchange Board of India (Investor Protection and Education Fund) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/126 dated 28th February, 2023.
- (viii) The Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/116 dated 17th January, 2023.

[Placed in Library, See No. LT 9150/17/23]

- (10) A copy of the Securities and Exchange Board of India (Change in control in

Intermediaries) (Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2023/115 dated 17th January, 2023 under Section 25 of the Depositories Act, 1996 and Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 9151/17/23]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Securities Contracts(Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/93 dated 12th August, 2022.

(ii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Amendment) Regulations, 2023, published in Notification No. SEBI/LAD-NRO/GN/2023/124 dated 28th February, 2023.

[Placed in Library, See No. LT 9152/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague Prof. S. P. Singh Baghel Ji, I beg to lay on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Law and Justice for the year 2023-2024.

[Placed in Library, See No. LT 9153/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): Sir, I beg to lay the following papers on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Education Society for Tribal Students, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Education Society for Tribal Students, New Delhi, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9154/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI) Sir, I beg to lay the following papers on the Table:--

(1) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for dispensing of Automotive Fuels) Amendment Regulations, 2022 published in Notification No. F. No. PNGRB/Tech/5-RO (1)/2022 (P-3803) in Gazette of India dated 14th December, 2022.
- (ii) The Petroleum and Natural Gas Regulatory Board (Salaries, Allowances and Other Conditions of Services of Chairperson and Members) Amendment Rules, 2022 published in Notification No.G.S.R.16 (E) in Gazette of India dated 9th January, 2023.

[Placed in Library, See No. LT 9155/17/23]

(2) A copy of the Employees' Provident Funds (Amendment) Scheme,2023 (Hindi and English versions) published in Notification No. G.S.R. 93(E) dated 13th February, 2023, under sub-section (2) of Section 7 of the Employees' Provident Fund & Miscellaneous Provisions Act, 1952.

[Placed in Library, See No. LT 9156/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI): Sir, I beg to lay the following papers on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Nagaland, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Nagaland, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9157/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2021-2022.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9158/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Madhya Pradesh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan, Madhya Pradesh, for the year 2020-2021.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9159/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Punjab, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan, Punjab, for the year 2021-2022.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9160/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Assam, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Assam, for the year 2021-2022.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9161/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tripura, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tripura, for the year 2020-2021.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9162/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADV. AJAY BHATT): Sir, I beg to lay the following papers on the Table:--

- (1) (i) A copy of the Annual Reports (Hindi and English versions) of the Manohar Parrikar Institute for Defence Studies and Analyses, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manohar Parrikar Institute for Defence Studies and Analyses, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9166/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague Shri Kaushal Kishore ji, I beg to lay the following papers on the Table:-

- (1) A copy of the Ladakh Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2023 published in Notification No.G.S.R.86(E) (Hindi and English versions) in Gazette of India dated 8th February, 2023 under sub-section (1) of Section 86 of the Real Estate(Regulation and Development) Act, 2016.

[Placed in Library, See No. LT 9163/17/23]

- (2) A copy (Hindi and English versions) each of the following papers under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Patna Metro Rail Corporation Limited, Patna, for the year 2020-2021.
 - (ii) Annual Report of the Patna Metro Rail Corporation Limited, Patna, for the year

2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9164/17/23]

- (4) A copy of the Opening of Metro Railways for Public Carriage of Passengers (Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated 8th February, 2023 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

[Placed in Library, See No. LT 9165/17/23]

**THE MINISTER OF STATE IN HE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN
RAM MEGHWAL):** Sir, on behalf of my colleague Shri Bhagwanth Khuba Ji, I beg to lay
the following papers on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Solar Energy Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9167/17/23]

- (3) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, S.A.S. Nagar, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (4) Two statements (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned at [3] above.

[Placed in Library, See No. LT 9168/17/23]

- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Kolkata, for the year 2021-2022, along with Audited Accounts.

[Placed in Library, See No. LT 9169/17/23]

- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hajipur, for the year 2021-2022, along with Audited Accounts.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9170/17/23]

- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hyderabad, for the year 2021-2022, along with Audited Accounts.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 9171/17/23]

- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Karnataka Antibiotics & Pharmaceuticals Limited, Bengaluru, for the year 2021-2022.
- (ii) Annual Report of the Karnataka Antibiotics & Pharmaceuticals Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9172/17/23]

- (b) (i) Review by the Government of the working of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 20212022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9173/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION: (DR. SUBHAS SARKAR): Sir, I beg to lay the following papers on the Table :-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Information Technology, Agartala, for the years 2018-2019 to 2021-2022, along with Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Agartala, for the years 2018-2019 to 2021-2022.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9174/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Mandi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9175/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2021-2022.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9176/17/23]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Jammu, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Jammu, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Jammu, for the year 2021-2022.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9177/17/23]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2021-2022.

(10) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9178/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dharwad, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9179/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Nagaland, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Nagaland, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9180/17/23]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Manipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Manipur, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 9181/17/23]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 9182/17/23]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 9183/17/23]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year

2021-2022.

- (22) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 9184/17/23]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2021-2022.

- (24) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (23) above.

[Placed in Library, See No. LT 9185/17/23]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2021-2022.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 9186/17/23]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the School of Planning and Architecture, Vijayawada, for the year 2021-2022.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 9187/17/23]

- (29) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2021-2022, together with Audit Report thereon.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library, See No. LT 9188/17/23]

- (31) (i) A copy each of the Annual Reports (Hindi and English versions) of the Kendriya Hindi Sansthan, Agra, for the years 2020-2021 and 2021-2022.

- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Sansthan, Agra, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Sansthan, Agra, for the years 2020-2021 and 2021-2022.

- (32) Two statements (Hindi and English versions) showing the reasons for the delay in laying it on the Table as mentioned in [31] above.

[Placed in Library, See No. LT 9189/17/23]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Kangra, for the year 2021-2022, together with

Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Kangra, for the year 2021-2022.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 9190/17/23]

(35) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2021-2022, together with Audit Report thereon.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

[Placed in Library, See No. LT 9191/17/23]

(37) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2021-2022, together with Audit Report thereon.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

[Placed in Library, See No. LT 9192/17/23]

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2021-2022.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2021-2022, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2021-2022.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (39) above.

[Placed in Library, See No. LT 9193/17/23]

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Ved Vidya Pratisthan, Ujjain, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Ved Vidya Pratisthan, Ujjain, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Ved Vidya Pratisthan, Ujjain, for the year 2021-2022.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library, See No. LT 9194/17/23]

- (43) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2020-2021, together with Audit Report thereon.
- (44) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned at (43) above.

[Placed in Library, See No. LT 9195/17/23]

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2021-2022.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

[Placed in Library, See No. LT 9196/17/23]

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2021-2022.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

[Placed in Library, See No. LT 9197/17/23]

... ((Interruptions))

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, I beg to lay on the Table:-

- (1) A copy of the Small Industries Development Bank of India (Access to Records) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. RIMV-148/Regulations dated 23rd February, 2023, under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

[Placed in Library, See No. LT 9198/17/23]

- (2) A copy of the National Housing Bank's 'Report on Trend and Progress of Housing in India 2022' (Hindi and English versions) for the period from July 2021 to June, 2022.

[Placed in Library, See No. LT 9199/17/23]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

(i) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2023 published in Notification No. F. No. Std/Notifications/35.1/2021 in Gazette of India dated 11th January, 2023.

(ii) The Food Safety and Standards Authority of India (Financial) Regulations, 2023 published in Notification No. F. No. 11012/038/2016-2017/FSSAI/F&A in Gazette of India dated 23rd January, 2023.

[Placed in Library, See No. LT 9200/17/23]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2021-2022. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9201/17/23]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2021-2022.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 9202/17/23]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2021-2022.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 9203/17/23]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kashmir), Srinagar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kashmir), Srinagar, for the year 2021-2022.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 9204/17/23]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (The Maharaja Sayajirao University of Baroda), Vadodara, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (The Maharaja Sayajirao University of Baroda), Vadodara, for the year 2021-2022.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 9205/17/23]

- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Guwahati University), Guwahati, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Guwahati University), Guwahati, for the year 2021-2022.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library, See No. LT 9206/17/23]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2021-2022, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2021-2022.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT 9207/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (ER. BISHWESWAR TUDU): Sir, I beg to lay on the Table a copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti for the year 2023-2024.

[Placed in Library, See No. LT 9208/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National institute of Yoga, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morariji Desai National institute of Yoga, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9209/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9210/17/23]

... (*Interruptions*)

14.05hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

19th Report

[Translation]

SHRI SANTOSH KUMAR GANGWAR (BAREILLY): Hon. Chairman, I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Public Undertakings (17th Lok Sabha) on the subject 'Review of Loans to Road Projects relating to India Infrastructure Finance Company Limited (IIFCL) based on C&AG Audit Para No. 5.1 of Report No. 18 of 2020'.

... (Interruptions)

14.05 ½ hrs

JOINT COMMITTEE ON THE JAN VISHWAS (AMENDMENT OF PROVISIONS)

BILL, 2022

Report

[Translation]

SHRI P. P. CHAUDHARY (PALI): Hon. Chairperson, I beg to present the Report (Hindi and English versions) of the Joint Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2022.

... (Interruptions)

14. 06hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES

Statement

[Translation]

SHRI CHHEDI PASWAN (SASARAM): Hon. Chairperson, I beg to lay on the Table the Final Action taken Statement(Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Sixteenth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government in the Fifth Report (17th Lok Sabha) pertaining to the Ministry of Home Affairs on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council(NDMC)'.

14. 06 ½ hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

17th and 18th Reports

[Translation]

SHRI RAJIV RANJAN SINGH 'LALAN' (MUNGER): Hon. Chairperson, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2022-23):-

- (1) Seventeenth Report (Seventeenth Lok Sabha) on the subject, 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)'.
- (2) Eighteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Ministry of Housing and Urban Affairs.

... *(Interruptions)*

14. 07 hrs

STANDING COMMITTEE ON WATER RESOURCES

20th to 22nd Reports

[Translation]

SHRI PARBATBHAI SAVABHAI PATEL (BANASKANTHA): Hon. Chairman, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2022-23):-

- (1) 20th Report on Demands for Grants (2023-24) of the Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation).
- (2) 21st Report on Demands for Grants (2023-24) of the Ministry of Jal Shakti (Department of Drinking Water & Sanitation).
- (3) 22nd Report on the subject 'Groundwater: A valuable but diminishing resource'.

... *(Interruptions)*

14. 08 hrs

STANDING COMMITTEE ON HOME AFFAIRS

242nd to 244th Reports

[English]

SHRI VISHNU DAYAL RAM (PALAMU): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 242nd Report on 'Demands for Grants (2023-24) of the Ministry of Home Affairs'.
 - (2) 243rd Report on 'Demands for Grants (2023-24) of the Ministry of Development of North Eastern Region'.
 - (3) 244th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Thirty Seventh Report on 'Police - Training, Modernisation and Reforms'
-

14. 09hrs**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT,
FORESTS AND CLIMATE CHANGE****373rd to 379th Reports**

[Translation]

DR. DHAL SINGH BISEN (BALAGHAT): Hon. Chairman, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (1) 373rd Report on Demands for Grants (2023-2024) of the Department of Atomic Energy.
- (2) 374th Report on Demands for Grants (2023-2024) of the Department of Biotechnology.
- (3) 375th Report on Demands for Grants (2023-2024) of the Department of Scientific and Industrial Research.
- (4) 376th Report on Demands for Grants (2023-2024) of the Department of Science and Technology.
- (5) 377th Report on Demands for Grants (2023-2024) of the Department of Space.
- (6) 378th Report on Demands for Grants (2023-2024) of the Ministry of Environment, Forest and Climate Change.
- (7) 379th Report on Demands for Grants (2023-2024) of the Ministry of Earth Sciences.

... *(Interruptions)*

14.10hrs

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

143rd to 145th Reports

[English]

SHRI KRISHNA PAL SINGH YADAV (GUNA): Sir, with your kind permission, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 143rd Report of the Committee on Demands for Grants 2023-24 (Demand No. 46) of the Department of Health and Family Welfare, Ministry of Health & Family Welfare.
- (2) 144th Report of the Committee on Demands for Grants 2023-24 (Demand No. 47) of the Department of Health Research, Ministry of Health & Family Welfare.
- (3) 145th Report of the Committee on Demands for Grants 2023-24 (Demand No. 4) of the Ministry of Ayush.

... (*Interruptions*)

14.11 hrs

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND
JUSTICE**

126th to 130th Reports

SHRI SURESH PUJARI (BARGARH): Sir, with your permission, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice :-

- (1) 126th Report on Demands for Grants (2023-24) of the Department of Personnel & Training.
- (2) 127th Report on Demands for Grants (2023-24) of the Department of Administrative Reforms & Public Grievances, and Department of Pensions & Pensioners Welfare.
- (3) 128th Report on Demands for Grants (2023-24) of the Department of Justice.
- (4) 129th Report on Demands for Grants (2023-24) of the Department of Legal Affairs.
- (5) 130th Report on Demands for Grants (2023-24) of the Legislative Department.

... (*Interruptions*)

14.12hrs

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 5085

DATED 04.04.2022

REGARDING CLUBBING OF LOANS ALONGWITH REASONS FOR DELAY*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Hon. Speaker, Sir, I beg to lay a Statement (i) correcting the reply given on 04.04.2022 to Unstarred Question No 5085 asked by Shri Manickam Tagore B., MP regarding 'Clubbing of Loans' and (ii) giving reasons for delay in correcting the reply.

... (Interruptions)

* Laid on the Table and also placed in Library, See No. LT 9128/17/23

"Paper to be laid on the Table of Lok Sabha"

लोक सभा के पटल पर रखे जाने के लिए
Papers to be laid on the Table of Lok Sabha
प्रमाणित/ AUTHENTICATED

(Dr. BHAGWAT KARAD)
विश्व
Minister of State in the Ministry of Finance

(Dr. Bhagwat Karad)
Minister of State in the Ministry of Finance

STATEMENT TO BE LAID BY THE MINISTER OF STATE IN THE MINISTRY OF FINANCE CORRECTING THE ANSWER TO PART (b) and (c) OF THE UNSTARRED QUESTION NO.5085 GIVEN IN THE LOK SABHA ON 4.4.2022 REGARDING CLUBBING OF LOANS

I beg to correct the part (b) and (c) given in the answer to Unstarred Question No.5085 in the Lok Sabha on the 4.4.2022 regarding "Clubbing of Loans" as follows

Part (s) of the Question answered	For	Read
(b) whether the SBI Suraksha loan amount sanctioned with SBI home loan amount is unsecured loan, if so, the details thereof;	(b) As informed by State Bank of India (SBI), SBI Suraksha loan is unsecured loan w.e.f. February, 2018. SBI has further informed that extension of mortgage on the residential property financed by Bank is not mandatory to cover Suraksha Loan. However, SBI has intimated that a suitable clause of general lien over the property has been incorporated in agreement for Suraksha loan.	(b) As informed by State Bank of India (SBI), SBI Suraksha loan is unsecured loan w.e.f. April, 2018. SBI has further informed that extension of mortgage on the residential property financed by Bank is not mandatory to cover Suraksha Loan. However, SBI has intimated that a suitable clause of general lien over the property has been incorporated in agreement for Suraksha loan.
(c) whether the amount sanctioned under SBI Suraksha loan product is covered by equitable mortgage or by extension of equitable mortgage, if so, the details thereof;	(c) As per information received from State Bank of India, the loans sanctioned under SBI Suraksha loan products from February, 2018 are not covered by equitable mortgage. SBI has further informed that the	(c) As informed by State Bank of India, the amount sanctioned under SBI Suraksha loan product is not mandatory to be covered by equitable mortgage (EM) or by extension of equitable mortgage as per instructions of May, 2012, but was optional

	Suraksha loans sanctioned prior to February, 2018 were covered under extension of mortgage of Housing Loan property.	and the Suraksha loan account was continued to be linked to Home Loan account until the instructions of April, 2018. As per SBI circular of April, 2018, linkage with the underlying Home Loan was withdrawn by which the extension of equitable mortgage for the Suraksha loan was completely withdrawn.
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The inconvenience caused is regretted.

"Paper to be laid on the Table of Lok Sabha"

लोक सभा के पत्रों पर रखे जाने के लिए
Paper to be laid on the table of Lok Sabha
अधिकृत/ AUTHENTICATED

(डॉ. भगवत कारद)
(Dr. Bhagwat Karad)
वित्त विभाग में राज्य मंत्री
Minister of State in the Ministry of Finance

(Dr. Bhagwat Karad)
Minister of State in the Ministry of Finance

STATEMENT GIVING REASONS FOR DELAY IN MAKING CORRECTION STATEMENT IN RESPECT OF LOK SABHA UNSTARRED QUESTION NO.5085 DATED 4.4.2022 ASKED BY SHRI MANICKAM TAGORE B REGARDING "CLUBBING OF LOANS"

Lok Sabha Unstarred Question No.5085 was answered on 4th April, 2022. The reply was based on the information provided by State Bank of India (SBI) as the Question was related to loans given by State Bank of India. Subsequently, a complaint was received by Debt Recovery Tribunal (DRT) section of Department of Financial Services (DFS) on CPGRAM Portal on 29.6.2022 highlighting the inaccuracy in the reply given to Lok Sabha Unstarred Question No.5085 replied on 4.4.2022. Since the grievance pertained to loan scheme of SBI, the grievance was forwarded on 30.6.2022 to SBI for looking into the grievance of the complainant. SBI after examination of the grievance posted a response on the CPGRAM Portal on 14.7.2022. From the reply posted on the CPGRAM Portal, it was found that SBI had made an error while forwarding reply to the part (b) and part (c) of the question under reference to this Department. According to SBI, the date from which SBI Suraksha Loan was unsecured loan should have been April, 2018 instead of February, 2018 in the reply. DFS subsequently wrote to SBI on 28.7.2022 requesting a detailed reply clarifying the position of SBI with regard to inaccuracy pointed out by the complainant on CPGRAM Portal. A detailed reply from SBI was received in this matter on 11.8.2022.

In view of the forgoing, the Notice for correcting the reply could not be sent within a week after the date of reply. The Statement to correct the part (b) and (c) of the reply to Unstarred Question No.5085 answered on 4.4.2022 is being laid on the table of Lok Sabha during the current session.

CORRECTED REPLY

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UNSTARRED QUESTION NO. 5085
ANSWERED ON Monday, April, 4, 2022/Chaitra 14, 1944 (Saka)

Clubbing of Loans**5085. SHRI MANICKAM TAGORE B:**

Will the Minister of FINANCE be pleased to state:

- (a) whether clubbing of two secured loans is permissible under SARFAESI Act, 2002, if so, the conditions under which it is permissible;
- (b) whether the SBI Suraksha loan amount sanctioned with SBI home loan amount is unsecured loan, if so, the details thereof;
- (c) whether the amount sanctioned under SBI Suraksha loan product is covered by equitable mortgage or by extension of equitable mortgage, if so, the details thereof;
- (d) whether SBI invokes SARFAESI Act, 2002 when SBI home loan account is not classified as non-performing asset, but associated SBI Suraksha loan count is classified as NPA, if so, the details thereof; and
- (e) whether SBI invokes SARFAESI Act, 2002 when SBI home loan account is classified as non-performing asset, but associated SBI Suraksha loan count is not classified as NPA, if so, the details thereof?

ANSWER

The Minister of State in the Ministry of Finance
(Dr. Bhagwat Karad)

(a) As per para 4.2.7.1 of RBI Master Circular - Prudential norms on Income Recognition, Asset Classification and Provisioning pertaining to Advances dated 1.10.2021, all the facilities granted by a bank to a borrower and investment in all the securities issued by the borrower will have to be treated as Non-Performing Asset (NPA)/Non-Performing Investment (NPI) and not the particular facility/investment or part thereof which has become irregular.

The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, inter alia contains the provisions for enforcement of security interest once the account is classified as NPA by the Secured Creditor.

(b) As informed by State Bank of India (SBI), SBI Suraksha loan is unsecured loan w.e.f. April, 2018. SBI has further informed that extension of mortgage on the residential property financed by Bank is not mandatory to cover Suraksha Loan. However, SBI has intimated that a suitable clause of general lien over the property has been incorporated in agreement for Suraksha loan.

(c) As informed by State Bank of India, the amount sanctioned under SBI Suraksha loan product was not mandatory to be covered by equitable mortgage or by extension of Equitable Mortgage (EM) as per instructions of May, 2012, but was optional and the Suraksha loan account was continued to be linked to Home Loan account until the instructions of April, 2018. As per SBI circular of April, 2018, linkage with the underlying Home Loan was withdrawn by which the extension of equitable mortgage for the Suraksha loan was completely withdrawn.

(d) State Bank of India has informed that all accounts under the same Customer Information File (CIF) are classified as NPA, if any of the individual accounts becomes NPA and SARFAESI action is invoked in the account which has security.

(e) State Bank of India has intimated that when the SBI Home loan account is classified as non-performing asset, all loan accounts under same Customer Information File (CIF) are classified as Non-Performing Asset as per RBI guidelines. However, SARFAESI Action is initiated only in account which has security, as per the reply received from SBI.

14.13hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 20th of March, 2023 will consist of:

- (1) Consideration of any item of Government Business carried over from today's order paper:- [it contains (i) General Discussion on Budget of Union Territory of Jammu & Kashmir for 2023-24 (ii) Discussion and Voting of Demands for Grants for the Union Territory of Jammu & Kashmir for the financial year 2023-24 from 1st April 2023 to 31st March 2024 and introduction, consideration and passing of the related Appropriation Bill (iii) Discussion and Voting on Supplementary Demands for Grants for the Union Territory of Jammu & Kashmir for financial year 2022-23 from 1st April 2022 to 31st March 2023 and introduction, consideration and passing of the related Appropriation Bill (iv) Discussion and Voting of Second and Final Batch of Supplementary Demands for Grants for 2022-23 and introduction, consideration and passing of the related Appropriation Bill, and (v) Discussion and voting on Demands for Grants for 2023-24 under the control of the Ministry of Railways]
- (2) Discussion and Voting on Demands for Grants for 2023-24 of the following Ministries:-
 - (i) (a) Rural Development (b) Panchayati Raj [**to be taken up together**]
 - (ii) Tribal Affairs
 - (iii) (a) Tourism (b) Culture [**to be taken up together**]
 - (iv) Health and Family Welfare
- (3) Guillotining of outstanding Demands for Grants in respect of Union Budget for 2023-24.

(4) Consideration and passing of the Finance Bill, 2023.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, some members want to raise their important issues under Rule 377. I request all of you to take your seats and let the house run peacefully.

. . . (*Interruptions*)

14.15hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: The Hon. Members who have been permitted to raise the matter under Rule 377 today, may immediately lay their approved text in person on the Table.

... (Interruptions)

* Treated as laid on the Table

(i) Need to sanction a sports training Centre in Satna Parliamentary Constituency

SHRI GANESH SINGH (SATNA): Indian players are rapidly making their mark in the sports worldwide. Under the 'Khelo India Khelo' programme launched by Hon. Prime Minister Shri Narendra Modi, players are being trained and groomed to play at the international level. I have been organizing the Sansad Trophy for various sports in my Lok Sabha constituency Satna continuously since the year 2011. My city Satna comes under Smart City Project. Besides, a multi-sports complex is being built at a cost of Rs 35 crore. The modernization of Dada Sukhendra Stadium is being done at a cost of Rs 8 crore. Dhawari Cricket Stadium is also being developed as a new facility at a cost of Rs 6 crores. I have been continuously demanding to open a SAI training center in Satna, but the demand has not been met till date. Badminton training has been provided to the players under the Khelo India Khelo programme. There are many Olympic Games like football, cricket, volleyball, kabaddi, which are played on a large scale in our country. Training center for any of these sports should be opened in Satna.

**(ii) Need to provide social security benefits to beedi workers in Kaushambi
Parliamentary Constituency, Uttar Pradesh and also construct an ESIC Hospital in
the area**

SHRI VINOD KUMAR SONKAR (KAUSHAMBI): I would like to draw the attention of the Government towards the health concerns of beedi workers. There are lakhs of beedi workers comprising women, men and children in Kaushambi and Pratapgarh (Uttar Pradesh) who are engaged in this profession. According to the International Labour Organisation, there are 45 lakh beedi workers in India. Most of these workers comprise women working from home. The Government gets crores of rupees of revenue from the beedi industry, hence the Government should also take care of interests of the beedi workers. The amount of accidental death benefit should be doubled for these workers under the group insurance scheme. The workers whose age is more than 60 years should be given pension. Provision of educational grants and scholarships should be made compulsory for the children of beedi workers. There are lakhs of beedi workers in Kaushambi, Pratapgarh. A separate hospital with at least 10 or 20 rooms and with facilities of X-ray, ultrasound and pathology should be built for them. There is a need to build *ESIC* hospital in Kunda tehsil of Pratapgarh so that these people can get treatment in a timely manner. Therefore, *ESIC* hospital should be constructed here on priority basis.

(iii) Need to make transportation of coal in Jharkhand in covered trucks and rail wagons compulsory

SHRI JAYANT SINHA (HAZARIBAGH): 13 out of 24 districts of Jharkhand are rich in coal reserves. However, due to uncontrolled mining, burning of coal ,and especially open transportation from mines to power plants, air pollution is also getting severe in the state. This is causing environmental crisis and public health hazards in the state.

Transportation of coal in open trucks and railway wagons is a common sight in Jharkhand, and people living along these routes are suffering from respiratory problems, lung diseases and other health related problems due to coal dust and other pollutants released during transportation. Furthermore, open transportation of coal is leading to deposition of coal dust on roads, buildings, crops and water bodies, thereby contaminating natural resources. It is also posing a health hazard to animals.

Therefore, I urge the Government to make the use of covered trucks and wagons for coal transportation mandatory in Jharkhand and impose strict penalties on violators. I also request the Government to promote the use of clean energy sources.

(iv) Need to make treatment of cancer and other serious diseases affordable for lower and middle class

SHRI DILIP SAIKIA (MANGALDOI): In the context of providing free of cost treatment and medicines to the patients suffering from cancer and other serious diseases, today cancer is taking the form of an epidemic in the country including Assam and North East. According to the World Health Organisation, currently 20 percent of the world's cancer patients are from India. Every year 75000 people die of this disease. Thousands of families are financially and mentally devastated due to expensive treatment. The number of cancer patients is increasing day by day in the north-eastern region including Assam. According to a data, the number of cancer patients has increased by 210 percent during the last 10 years. The patients of the area have to visit Vellore and every nook and corner of the country for treatment of critical diseases including cancer. It is very traumatic for the patient and his family. I urge upon the Ministry of Health , the Government of India to immediately make arrangements to ensure that the lower and middle class families get proper treatment for critical diseases including cancer and they get relief from high expenses for treatment.

(v) Need to construct by-pass roads at Kurukshetra Ladwa and Radaur in Haryana

SHRI NAYAB INGH SAINI (KURUKSHETRA): I would like to draw the attention of the Government towards the road from Patiala to Haridwar which connects four states of the country, namely Punjab, Haryana, Uttar Pradesh and Uttarakhand. The total length of this road is 223 kilometers and a major part of the road passes through the 5 big cities of my Lok Sabha constituency, namely, Pehowa, Kurukshetra, Ladwa, Radaur and Yamuna Nagar. It also crosses the four National Highways of the country, namely 152-D 152, 44 and 344 at various places. Most of the people of this area are farmers and for procurement of their produce, there are 3 sugar mills, 5 grain markets, 5 vegetable markets and Haryana's largest wood market. Through this route, traders transport their goods to other parts of the country. Apart from this, Kurukshetra, Yamuna Nagar, and Pehowa are well-known religious pilgrimage sites where lakhs of devotees visit throughout the year. For these reasons this route remains very busy. There is traffic jam all the time in Kurukshetra, Ladwa and Radaur due to which fatal accidents have become everyday occurrence. Construction of ring roads is very important for these cities to run the traffic smoothly. Due to the efforts of the present Hon. Chief Minister of Haryana, this road has been included under Bharatmala Phase-2, but it will take a long time to start the work under the project.

I would like to request the Minister of Road, Transport and Highways that a ring road should be built on this road in Kurukshetra, Ladwa and Radaur as soon as possible so that the people of this area could get relief from this problem.

(vi) Need to increase the honorarium of cooks employed in Government schools

SHRI CHHEDI PASWAN (SASARAM): Cooks-cum-Helpers working in Government schools of all the states and union territories of the country are in the category of skilled laborers who are paid only Rs. 1000 (one thousand rupee) as monthly wages, which is very less in the present era of inflation. Hence, there is a great need for increasing it.

Therefore, I request that the Cooks working in all the schools of the country including Rohtas and Kaimur districts of Bihar state should be treated as class IV employees and the concerned ministry should be directed to increase the amount of their monthly honorarium.

(vii) Regarding doubling of Maksi-Ruthiyai Railway section in Madhya Pradesh

SHRI RODMAL NAGAR (RAJGARH): Rajgarh Parliamentary Constituency is an agricultural area and is located in the middle of the Agra-Mumbai National Highway. Despite having direct road connectivity from here to Indore, Mumbai, Gujarat, Bhopal, Nagpur, Agra, Delhi, this area has been hopeful of development since 70 years of independence. It has been transformed from hopeful to aspirational by the Modi Government and is now moving towards self-reliance by fulfilling its resolve to build all the basic infrastructures in the last few years.

Electrification of Maksi-Ruthiyai railway line, the only section of West-Central Railway in the entire Lok Sabha constituency, has come as the historic gift from the Hon. Prime Minister and Minister of Railways. In this regard, all the formalities of doubling of Ruthiyai to Maksi railway section including survey etc. have been completed and are pending for approval. Once it is approved, lakhs of people and business class of entire Rajgarh parliamentary constituency including Sarangpur, Biaora, Pachor, Narsinghgarh, Chanchoda, Kumbhraj, Ruthiyai will be able to get the benefit of many direct, cheap and short distance rail services from Delhi to Mumbai and Railways will also be able to get fast track for freight transportation, which will pave the way for the overall development of Rajgarh.

Therefore, as per the aspirations of the people of Rajgarh Lok Sabha constituency, I request the Hon. Railway Minister to approve the doubling of Maksi-Ruthiyai railway section.

(viii) Regarding construction of ring road in Siddharthnagar district, Uttar Pradesh

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): I would like to draw the attention of the Government towards Siddharthnagar under my parliamentary constituency Domariyaganj . Siddharthnagar is famous as the birthplace of Lord Buddha where he spent the formative 29 years of his life. Siddharthnagar was also identified by NITI Aayog as one of the 112 aspirational districts based on the socio-economic status of the people. The people of Siddharthnagar are extremely appreciative and grateful to the Hon. Prime Minister for his concerted efforts with regard to identifying Siddharthnagar as an aspirational district and ushering in development and prosperity there and also for providing vision and leadership to the country. Under the leadership of the Hon. Prime Minister, the resolve to make India's roads and highways like those of America by 2024 will soon be fulfilled. I request that there is a need to build a ring road on the outskirts of Siddharthnagar in Siddharthnagar district. With the construction of the Ring Road, the problem of traffic jam in the city will be solved and it will also facilitate hassle free travel by tourists. The ring road will also help in connecting the surrounding districts of Siddharthnagar and reduce the travel time for commuters.

(ix) Need to establish a medical college in Aurangabad, Bihar

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Education is the backbone of the development and progress of the country and study of medical science is one of such appropriate fields to assess it. Recently, NITI Aayog has recommended the establishment of a medical college in Aurangabad. Aurangabad is a left wing extremism-affected and aspirational district. Situated on *NH-19* and *NH-98*, Aurangabad is connected to Rohtas, Arwal, Gaya of Bihar and Palamu, Chatra districts of Jharkhand. A large segment of population will benefit from the opening of a medical college in Aurangabad. There is an urgent need to increase the number of medical colleges in the country and especially in Bihar, because every year thousands of students move to other states for medical studies. This medical college will be useful for the youth of Bihar and Jharkhand. Due to lack of proper land required for the said medical college, I have proposed to the State Government that I would provide 20 acres of my own land free of cost for the purpose. I urge upon the Union Government to get the college constructed with the funds from the Union Budget.

(x) Need to include blocks in Latur district of Maharashtra under the Aspirational Blocks Programme

SHRI SUDHAKAR TUKARAM SHRINGARE (LATUR): Latur district of Maharashtra has been bearing the brunt of nature for the last three decades. Due to the severe earthquake in 1993, severe drought conditions during the last three decades and excessive rainfall for the last two years, agriculture in the area has been completely ruined. Due to lack of water, all the industries have moved from here and due to lack of industries, large scale unemployment situation is prevailing here. Due to excessive rainfall in the last two years, the already standing crops of the farmers here got ruined, hundreds of people died, thousands of cattle were washed away in the flood and thousands of houses were completely damaged or washed away due to excessive rainfall. Now the economy of this district has been completely ruined.

Now it is reckoned among the backward districts of Maharashtra. There is great need for redevelopment of this district on priority basis. It is a matter of great joy that the Government has now decided to identify 500 blocks across the country under the Aspirational District Programme under which various sectors like health, nutrition, education, agriculture, water resources, financial inclusion, skill development and infrastructure will be included and infrastructure will be developed. My Latur district is quite backward in this respect. Therefore, I request the Government to include Ahmedpur, Chakur, Deoni, Jalkot, Udgir and Nilanga blocks of Latur district for development under this scheme and ensure development of various sectors like health, nutrition, education, agriculture, water resources, financial inclusion, skill development and infrastructure development there. Besides, steps should be taken for the all-round development of this district by providing special funds for its rapid development so that the industries that have moved from here may return. Youth should be provided better employment opportunities. Agriculture should be revived so that the economy here could be brought back on track.

(xi) Need to include Rajasthani language in the Eighth Schedule to the Constitution

SHRI P.P. CHAUDHARY (PALI): I would like to draw attention of the Government towards granting constitutional recognition to the language spoken by crores of Rajasthanis in the Eighth Schedule to the Constitution.

This demand has been raised on public platforms for many years under the “Hello Maayad Bhasha Ro” campaign. Rajasthani language is very ancient language and it has its own rich history and literature. It is spoken by more than 10 crore people in the country and abroad. This language has been recognised by many literary academies (Sahityik Akadmis) of the country and it is also included in the curriculum of many universities. Rajasthani films are very popular and the softness of this language and the folk songs, bhajans, serials etc. made in this language are also liked by one and all.

Mahatma Gandhi had said that “A child learns most in his own mother tongue”. A resolution on the Rajasthani language was unanimously passed by the Rajasthan Legislative Assembly in the year 2003 and sent to the Parliament and the then Home Minister had given assurance to recognise the Rajasthani language on December 17, 2006. Considering the popularity of Rajasthani language, its inclusion in the Eighth Schedule will give due respect to the sentiments of crores of people of Rajasthan, the country's largest state by land, and will help in the development and preservation of the official language Hindi.

**(xii) Need to establish a National Centre of Excellence for sports persons in Jaipur,
Rajasthan**

SHRI RAMCHARAN BOHRA (JAIPUR): Rajasthan is a state of sports and players. The state of Rajasthan has produced many international medal winning players to the country. Many famous players of Rajasthan have also captained in top sport events like Olympics.

My parliamentary constituency Jaipur is the capital of Rajasthan. There is a need to open a National Center of Excellence for the development of sports and players there. At present there is only one SAI (Sports Authority of India) training center in Jaipur. Where training for only 5 sports is provided.

With the opening of National Center of Excellence in Jaipur, players will get better training along with proper facilities and they will be able to make India proud in the world by performing even better at the national and international level.

I request the Hon. Minister to open a National Center of Excellence in my parliamentary constituency Jaipur without any delay.

[English]

(xiii) Need to check the effects of erosion on coal depot at Gourhati Ghat along Railway Goods Warehouse

SHRIMATI LOCKET CHATTERJEE (HOOGHLY): Coal Depot at Gourhati Ghat under Chapdani Municipality, adjacent to my Hooghly Lok Sabha constituency, adjacent to the Ganga along the Railway Goods Warehouse is prone to erosion. As a result, houses, roads and ghats of the Ganges in the area are going to sink into the river. In that situation, I would like to request the Hon'ble Union Minister of Jal Shakti to pay special attention to the issue on priority basis so that the residents of the area will be saved from this erosion.

(xiv) Regarding refund of money to people who invested in Pearls Agrotech Corporation Limited

[Translation]

SHRI SUBHASH CHANDRA BAHERIA (BHILWARA): In PACL (Pearls Agrotech Corporation Ltd.), payment to crores of investors (5 crore 85 lakh investors) is stuck. They come from the poor, farmers and labour class. Since the intention of the Government is to provide refund of money to the investors, I would like to submit here that at present the limit of payment amount is Rs 17 thousand even that is not being received by all the investors. Out of those whose documents have been submitted, only twenty percent of the investors have received payment. I urge the Government to take action so that others may also get the refund quickly. Along with this, the company has collected the documents of a large number of investors in 2014-2015, their payment has not been made till date and the documents are also with the company. It is a serious issue. I urge upon the Government to take cognizance of this issue and request that the current payment limit should be increased quickly (up to Rs one lakh) so that most of the people can get the payment because investors have deposited a large amount.

[English]

(xv) Regarding opening of Land Customs Station in Kuliang village, Jaintia Hills

SHRI VINCENT H. PALA (SHILLONG): Opening Land Custom Stations through a river has been a demand by the people of the villages to facilitate more import and export of their goods and services. People from Meghalaya mainly earn their living by indulging in mining activities. The export of coal and limestones feed thousands of people. Kuliang village is located in Jaintia Hills. It is the most suitable place to open land customs station through the river Lukha which can be best used to export limestone and coal, including other items between India and Bangladesh. Therefore, I demand the opening of Land Custom station in Kuliang village through river Lukha. This project should be initiated and opened as soon as possible. Additionally, all facilities like electricity, and law and order-related issues should be organized immediately. This development will pave the way for millions of poor people involved in mining activities. It will be a blessing for the people of Jaintia Hills in particular and the overall development of the States in the North-East.

(xvi) Regarding Kishanganj - Jalalgarh Railway line project

DR. MOHAMMAD JAWED (KISHANGANJ): I want to draw the attention of the Hon'ble Ministry of Railways towards an issue related to railways in my Kishanganj Parliamentary constituency. Due to absence of a railway line between Kishanganj and Jalalgarh, people are facing huge inconvenience. Thus, it would be a priority project for development. This project will benefit a large number of people in Seemanchal region and parts of West Bengal. The request for the construction of the same has been made for many years now and yet no progress has been made.

Therefore, I request the Hon'ble Minister of Railways to look into the Kishanganj Jalalgarh project and help the people of one of the most backward regions of the country to grow socially and economically. Therefore, it is further requested that immediate attention may be paid to sanction the construction of Kishanganj-Jalalgarh railway line starting this financial year 2023-2024.

(xvii) Need to address Solid Waste Management treatment in the country

SHRI K. MURALEEDHARAN (VADAKARA): A pungent smell of burnt plastic is haunting Kerala's commercial capital Kochi even a fortnight after the Brahmapuram Waste Management Plant under the City Corporation caught fire. The garbage mounds pose severe challenges to Solid Waste Management in the State. The state of the rest of India too is not satisfactory. Swachh Bharat Abhiyan, a flagship programme of the Government of India aimed at freeing the country from open defecation was launched in 2019. But the Mission does not address the need to rework the underground sewage system and the eradication of manual scavenging and the rehabilitation of manual scavengers. According to the Multiple Indicator Survey by the Ministry of Statistics and Program Implementation, 21.3% of rural households had no access to a toilet-whether a latrine exclusively for the household, a common-use facility for the building, or a community toilet. In 2019, Hon'ble Prime Minister declared rural India as open defecation free during a Swachh Bharat Diwas program. Hence, I request the Government of India to address the menace of solid waste in an effective way using modern technology. Manual scavenging, which is highly prevalent in India, must be eradicated and workers must be rehabilitated.

**(xviii) Regarding setting up of a Defence Research Centre in Dharmapuri
Parliamentary Constituency**

DR. DNV SENTHILKUMAR S. (DHARMAPURI): I would like to draw the attention of the Government regarding the initiative taken by the DRDO for setting up Defence Research Centre in my Dharmapuri Parliamentary Constituency which was proposed during 2010 at Dharmapuri, Tamil Nadu. The State Government and District Administration has, for the said purpose, identified the land at Nekkundhi village, Dharmapuri District. The DRDO officials had also inspected the said site. Nevertheless, the proposed project has not yet commenced. Dharmapuri being an industrially backward area, the role of this project as an employment generator and help in aiding the district to industrially rich area becomes important. As estimated, this DRDO research centre will generate employment for 15,000 people and will act as a push to 'Make in India' initiative. I would, therefore, urge upon the Hon. Minister of Defence to direct the DRDO to forthwith commence the work towards expediting the proposed project and commence the research centre for betterment of Dharmapuri District.

(xix) Regarding effective implementation of Samagra Shiksha Scheme to tackle problems of school dropouts

SHRIMATI APARUPA PODDAR (ARAMBAGH): I am raising a very serious concern i.e. children dropping out of school which needs to be addressed. The Ministry of Education has reported that 9.30 lakh elementary-level children are not enrolled in schools in India, with more boys than girls being out of school. A total of 9,30,531 elementary school-aged children are out of school in India, including 5.02 lakh boys and 4.27 lakh girls. Uttar Pradesh has the highest number of out-of-school children at 3.96 lakh, followed by Bihar at 1.34 lakh and Gujarat at 1.06 lakh. This huge number of dropouts indicated the gaps in implementation of the Samagra Shiksha Scheme thereby endangering the future of children in our country. This makes children vulnerable to labour and trafficking. I request the Hon'ble Minister of Education to take effective steps for better implementation of this scheme by identifying school dropouts and mainstream them in formal education.

(xx) Regarding proper implementation of ban on single use plastic

SHRI SRIDHAR KOTAGIRI (ELURU): As per Ministry of Environment, Forest and Climate Change Notification No G.S.R. 57(E) dated 12.08.21, from July 1, 2022, India banned single-use plastic (SUPs) items that have low utility but are frequently littered around, such as plastic, straws, cutlery and cigarette packets. However, even after several months since the ban came into effect, little had moved on the ground. Several banned plastic items are still seen in circulation in marketplaces, eateries and other public places. Vendors have been reported saying that there has neither been any punitive action nor any advisory to stop using these products and that these products are available wholesale as usual. The continuing usage of these plastic items is contributing to 3.5 million tonnes of plastic generated in India annually, a majority of which stays uncollected resulting in pollution of our ecosystem. Thus, effective implementation of the announced ban is required with environment-friendly alternatives to these products. In this regard, I urge upon the Government to take the appropriate steps in line with the ban announced by our Hon'ble Prime Minister as well as to look into issuing notices to the handful of Cigarette manufacturers making and/or selling in India not to use any plastic material in the packaging in any form and to shift to environment-friendly alternatives.

(xxi) Regarding pollution in Mumbai Metropolitan Region

SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL): Mumbai Metropolitan Region has been facing worst pollution crisis. Mumbai is one of the high-risk cities facing the worst impacts of climate change. There is a need to rethink the ways in which development is carried out by Central and State Governments in the climate change scenario in Mumbai. Coordinated efforts of Central as well as State Governments for data monitoring and management will help us make city clean. It is found that more than 50 percent of the city pollution is due to the sudden surge of construction activities on State and Central Government lands, increased vehicular emissions and changes in wind speed this winter. Central Government needs to intervene and take immediate measure to prevent further deterioration. Holistic approach is needed to tackle the pollution crisis across Mumbai Metropolitan Region. If all Government agencies coordinate and work towards this common cause, it will address Mumbai's rising pollution crisis and will make the city once again a better place to live in. Like the NCR, Government must also form a Commission for Air Quality Management to monitor pollution levels and also to formulate graded responses action plans to tackle pollution levels in Mumbai.

(xxii) Need to include Supaul district in the Aspirational Districts Programme

[Translation]

SHRI DILESHWAR KAMAIT (SUPAUL): My parliamentary constituency Supaul is a flood-prone border area and extremely backward district of Bihar. The population of Supaul is around 26 lakhs and the main source of income of the people of Supaul is agriculture. As it is a flood prone area, there is a dearth of basic facilities like education, employment, transport and good hospitals for the treatment of patients. With view to providing all such facilities, Supaul district should be included in the list of aspirational districts by NITI Aayog in public interest and on humanitarian grounds.

[English]

(xxiii) Regarding issues pertaining to management of Covid in Odisha

KUMARI CHANDRANI MURMU (KEONJHAR): Public hearing plays an important part towards development of local areas where industries and mines are located or about to be set up to address environmental issue. People have their own concerns especially when business and environmental become the point of contention.

During the Covid period, norms were laid down for conducting Public Hearing across the country. There were restrictions on the number of people who attended the hearings. Now the point is whether the norms were followed in Odisha and elsewhere in the country. Did the District Administration along with the Pollution Control Board of Odisha maintain records of the persons who attended the proceedings and whether Covid test certificate was taken from the public. If not, then, there is a possibility of spread of Covid after such hearings. Some doubts have come up from various sections that norms were not followed during the hearings.

Therefore, to negate all suspicions, I urge upon the Hon'ble Minister for Environment, Forests and Climate Change to share the list of those attendees in Public Hearings along with the negative Covid test certificate so that clarity be brought and all speculation be put to rest. I would also like the norms to be shared.

(xxiv) Need to establish a Central Agriculture University in Azamgarh, Uttar Pradesh and start operation of flights from the Manduri Airport

[Translation]

SHRIMATI SANGEETA AZAD (LALGANI): Azamgarh district is mainly a district based on agriculture business,

It has lot of potential for agriculture sector wherein many new avenues can be found for entrepreneurial agriculture based crops. In this regard, promotion, preservation and processing of entrepreneurial crops can be done; and cultivation of mushroom, vegetables, coarse grains, sugarcane, chilli can be done. Upgradation of entrepreneurial farming of Sanai horticulture and protection of farmers of Azamgarh, Budhanpur, Rani Ki Sarai, Thekma, Nizamabad tehsil can be done. Besides keeping in mind the agricultural development in Purvanchal, it is necessary to establish a Central Agricultural University in Azamgarh. The government should consider Azamgarh as the centre for this purpose and materialise the proposal as only then Sultanpur, Ambedkar Nagar, Mau, Ballia, Deoria, Ghazipur, Jaunpur, all these rural areas will be able to benefit from these universities.

Currently, there is a Agricultural Science Center in Lalganj and Agricultural Science Center in Kotwa and there are also Agricultural Colleges in the district. This college should be converted into a central university and the Manduri airport should be operated soon Special zones should be declared to promote industry-based agricultural farming so that commercial crops like mushroom, flax, chilli, sugarcane, coarse grain horticulture could be promoted.

[English]

(xxv) Regarding four laning of NH between Khagaria and Purnia and expeditious construction of NH No 107 in Bihar

[Translation]

CHAUDHARY MEHBOOB ALI KAISER (KHAGARIA): I would like to draw the attention of the Government of India to the very important issue related to National Highway No. 31 of Khagaria Lok Sabha constituency. This highway is the main national highway connecting Uttar Pradesh, Bihar, Bengal and Assam. This state road is being four-laned from Begusarai district to Khagaria in Bihar and it is almost complete. But due to absence of four lane road from Khagaria to Purnia, the general public was facing problems. The traffic load on the Khagaria-Purnia section has increased due to which the number of road accidents is increasing every day as well as problem of traffic jams is being faced. If four laned road is constructed from Khagaria to Purnia, all these problems will be solved. Highway No. 107 is being constructed via Maheshkhunt Beldur Simri Bakhtiyar, the pace of which is very slow. The quality of the construction is often questioned by the local public. Therefore, I demand from the Government of India to convert National Highway from Khagaria to Purnia into four lane road and expedite the work on Highway No. 107 and also get the quality checked at its own level.

[English]

(xxvi) Regarding re-modelling of Guntur yard

SHRI JAYADEV GALLA (GUNTUR): People of Guntur are grateful for sanction of work for re-modelling Guntur Yard with an estimated Rs. 125 crore, to avoid the existing bottlenecks to deal with traffic by Guntur Yard from all four sides Secunderabad, Nandyal, Vijayawada and Tenali. It helps to improve/create infrastructure for handling present and future traffic without detaining trains and birthing of 24 coach passenger trains on all platforms of Station. Railway stations are growth points and Railways have taken conscious decision for improving Guntur Railway station and also selecting Mangalagiri Railway station for development for providing services to passengers and pilgrims of Lord Lakshmi Narasimha. People of Guntur are, indeed, grateful that these are being taken up under Atmanirbhar Station Scheme. I appeal to the Hon'ble Minister of Railways to complete the above works in fixed timeframe, so that facilities can be availed by people of Guntur and its surrounding areas.

[Translation]

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. on Tuesday, March 21, 2023.

... (Interruptions)

14.16 hrs

The Lok Sabha then adjourned till Eleven of the Clock on

Tuesday, March 21, 2023/ Phalgun 30, 1944 (Saka).

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in
Lok Sabha (Sixteenth Edition)
